

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 8693/2023

(Arising out of impugned final judgment and order dated 22-08-2022 in WP No. 20489/2021 passed by the High Court Of Judicature At Madras)

SRIRANGAM KOIL MIRAS KAINKARYAPARAGAL
MATRUM ATHANAI SARNTHA KOILGALIN
MIRASKAINKARYAPARARGALIN NALASANGAM

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.107454/2023-EXEMPTION FROM FILING O.T. and IA No.107452/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

WITH

Diary No(s). 8711/2023 (XII)

(FOR ADMISSION and I.R. and IA No.110688/2023-EXEMPTION FROM FILING O.T. and IA No.110686/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Diary No(s). 8705/2023 (XII)

(FOR ADMISSION and IA No.109193/2023-EXEMPTION FROM FILING O.T. and IA No.109207/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Diary No(s). 8692/2023 (XII)

(FOR ADMISSION and I.R. and IA No.110737/2023-EXEMPTION FROM FILING O.T. and IA No.110736/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Diary No(s). 8709/2023 (XII)

(FOR ADMISSION and I.R. and IA No.107982/2023-EXEMPTION FROM FILING O.T. and IA No.107983/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

with

Dy. No.8696/2023

Date : 28-08-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)
(21.1, 21.2 21.3, 21.4)

Mr. Guru Krishna Kumar, Sr. Adv.
Mr. P. Valliappan, Sr. Adv.

Ms. E. R. Sumathy, AOR

Mr. S. Rajappa, AOR
Mr. V Prabhakar, Adv.
Ms. Jyoti Parashar, Adv.
Mr. NJ Ramchandrar, Adv.
Mr. R Gowrishankar, Adv.

Ms. Manjeet Kirpal, AOR

For Respondent(s) Mr. Jaideep Gupta, Sr. Adv.
Mr. D. Kumaran, AOR
Mr. Sheikh S. Kalia, Adv.
Mrs. Deepa S. Adv.
Ms. Divya Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable on 25.09.2023.

Learned Senior Counsel appearing for the petitioner raised only two issues: (i) The first is with respect to findings regarding transfer from one Agamic Temple to another Agamic Temple, which is required to be modified as each Temple is distinct and different having its own Customs, Usages and Practices; (ii) the second issue is with respect to the role required to be played by the appointing authority, especially in the absence of an elected trustee. On this issue, learned Senior Counsel submitted that after the expiry of the tenure of the trustees, and in case(s) where there is no elected trustee in existence, there is possibility of the executive officer/fit person taking on the role for longer period without making efforts to make further appointments.

Learned counsel for the respondent is required to give his response by way of an affidavit.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)